

Sl. No.	States	Fund release	Utilization
20.	Maharashtra	9.42	9.42
21.	Tamil Nadu	8.54	8.54
22.	Telangana	3.10	3.10
23.	Tripura	1.20	1.20
24.	West Bengal	1.89	1.89
25.	UT of Chandigarh	1.58	1.58
26.	UT of Puducherry	0.00	0.00
27.	Centrally Funded Institutions	27.44	27.44
TOTAL		180.92	180.92

Expansion of capital base of higher education financing agency

1826. SHRI K.R. ARJUNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has approved the proposal to expand the capital base of Higher Education Financing Agency to ₹10,000 crore and tasking it to mobilise ₹1,00,000 crore for revitalising infrastructure and system in education by 2022;

(b) if so, the details thereof;

(c) whether Government would give a commitment for servicing of the principal and interest by ensuring adequate grants for other educational institutions and grant-in-aid institutions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) Yes sir. The Government has approved the expansion of capital base of Higher Education Financing Agency (HEFA) to ₹ 10,000 crore. In order to meet the demands of educational infrastructure creation under "Revitalising Infrastructure & Systems in Higher Education (RISE by 2022), HEFA has been authorized to leverage and mobilise resources from the market through commercial borrowings or by issuing Government guaranteed bonds.

(c) and (d) All financing of educational infrastructure of Centrally Funded Educational Institutions would henceforth be through HEFA loans, with the Government

undertaking complete interest servicing for all institutions and repayment of principal in various bands, based on the age profile and financial capacity of the educational institutions. There are five financing windows as follows:

- (i) Technical Institutions more than 10 yr old: would repay the whole Principal Portion from the internally generated budgetary resources. 100% of interest costs would be serviced by Government.
- (ii) Technical Institutions started between 2008 and 2014: would repay 25% of the principal portion from internal resources. 75% of the principal and 100% of interest costs would be serviced by Government.
- (iii) Central Universities started prior to 2014: will repay 10% of the principal portion from internal resources. 90% of principal and 100% of interest costs would be serviced by Government.
- (iv) Newly established Institutions (started after 2014) (for funding construction of permanent campuses): Government would completely service the principal and interest costs of loan through OH-31. This would be applicable to specified categories of Central Government Educational Institutions under MHRD unable to generate adequate internal resources for principal repayment.
- (v) Other educational institutions that are grant-in-aid institutions of Ministry of Health: Sponsoring Department/Ministry to give a commitment for complete servicing of the principal and interest by ensuring adequate funds in the OH-31 for the institution.

Draft rules under new IIM Act

1827. SHRI K.R. ARJUNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Indian Institutes of Management had expressed concern about a provision in the draft rules, under the new IIM Act;
- (b) whether the draft rules seek to put a condition on the tuition fee charged by the twenty elite business schools; and
- (c) if so, the details thereof?